

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

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Commercial Complex(BDA)  
Indiranagar  
Bangalore - 560 038

Dated : 8 FEB 1989

IA II IN APPLICATION NO (S) 1009 /88(F)

W.P. NO (S) \_\_\_\_\_

Applicant (s)

Smt Theresa Manoharan

To

v/s

The Secretary & Commissioner, Dept of  
Communications, New Delhi & 4 Ores

1. Smt Theresa Manoharan  
Telephone Supervisor  
Bangalore Telephones  
Bangalore - 560 009

2. Shri M. Raghavendra Achar  
Advocate  
1074-1075, Banashankari I Stage  
Sreenivasanagar II Phase  
Bangalore - 560 050

3. The Secretary & Commissioner  
Department of Communications  
Parliament Street  
New Delhi - 110 001

4. The General Manager (Telephones)  
Bangalore Telephones  
K.G. Road  
Bangalore - 560 009

Respondent (s)

5. Smt T. Krishna Murthy

6. Smt Komethagam Ramalingam

7. Shri M.J. Balakrishna

(Sl Nos. 5 to 7 -

Telephone Supervisors  
Bangalore Telephones  
Bangalore - 560 009)

8. Shri M. Vasudeva Rao  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/STAY/JAWAHAR ORDER  
passed by this Tribunal in the above said application(s) on 3-2-89.

*By [Signature]*  
DEPUTY REGISTRAR  
(JUDICIAL)

Encl : As above

Smt Theresa Manoharan  
M. Raghavendra Achar

A.No. 1009/88(F)

V/s

The Secretary & Commissioner, Dept of  
Communications, New Delhi & 4 Ors

M. Vasudeva Rao

Date	Office Notes	Orders of Tribunal
		<p><u>KSP/LHAR : 3.2.89</u></p> <p>Applicant by Shri M.R.Achar. Respondents by Shri M.V.Rao.</p> <p><u>ORDERS ON I.A.II - APPLICATION FOR EXTENSION OF TIME.</u></p> <p>In this IA, respondents have sought for extension of time granted by this Tribunal on 4-10-1988 for a reasonable period.</p> <p>Shri Rao urges for grant of extension of time on the facts and circumstances stated in the IA.</p> <p>Shri Achar opposes grant of extension of time.</p> <p>We are satisfied that the facts and circumstances stated in the IA justify grant of reasonable extension of time. We, therefore, allow the IA.II and extend time till 28-2-1989 for complying with the directions made on 4-10-1988.</p> <p>No costs.</p> <p>Sd — <span style="float: right;">Sd —</span></p> <p>VICE CHAIRMAN <span style="float: right;">MEMBER(A)</span></p> <p><i>M. Vasudeva Rao</i> S. No. 1009/88(F) C. T. S. A. 1989-1990 Date: 28-2-1989</p>

TRUE COPY